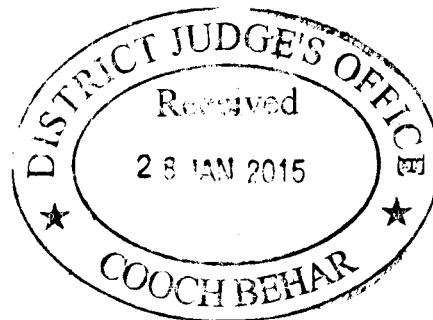


**2015**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

No. 176 G Dated Calcutta, The 16<sup>th</sup> January, 2015

From: Mir Dara Sheko,  
Registrar General  
High Court, Calcutta.

To: The District & Sessions Judge, Darjeeling  
✓ The District & Sessions Judge, Cooch Behar  
The District & Sessions Judge, Jalpaiguri  
The District & Sessions Judge, Uttar Dinajpur  
The District & Sessions Judge, Dakshin Dinajpur  
The District & Sessions Judge, Malda  
The District & Sessions Judge, Murshidabad  
The District & Sessions Judge, Burdwan  
The District & Sessions Judge, Birbhum  
The District & Sessions Judge, Bankura  
The District & Sessions Judge, Purulia  
The District & Sessions Judge, Nadia  
The District & Sessions Judge, Hooghly  
The District & Sessions Judge, Howrah  
The District & Sessions Judge, North 24 Parganas  
The District & Sessions Judge, South 24 Parganas  
The District & Sessions Judge, Paschim Medinipur  
The District & Sessions Judge, Purba Medinipur  
The District & Sessions Judge, Andaman & Nicobar Islands.  
The Chief Judge, City Civil Court, Calcutta  
The Chief Judge, City Sessions Court, Calcutta  
The Chief Judge, Presidency Small Cause Court, Calcutta.



Subject: **Guidelines for dealing with the complaints against the subordinate judiciary.**

Sir,

I am directed to forward herewith a copy of letter dated 31<sup>st</sup> December, 2014 received from the Director (Justice), Government of India, Ministry of Law and Justice, on the subject mentioned above for your information and necessary action and to request you to circulate the said guidelines, as mentioned in the letter, by publishing through website both in the District as well as in the Courts at Sub-Division and through other usual mode, so that the litigants having any grievances/complaints relating to the judiciary may be aware of the procedure required to be followed in such cases.

Encl: as stated.

Yours faithfully,

*Mir Dara Sheko*  
Registrar General.

F. NO.L-15011/50/12-Jus./  
Government of India  
Ministry of Law & Justice  
Department of Justice  
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Jaisalmer House, 26, Manisngh Road, New  
Delhi-110011, Dated the 31<sup>st</sup> December, 2014.

To

The Registrar General  
All High Courts.

**Subject : Guidelines for dealing with the complaints against the subordinate judiciary- regarding.**

Sir/Madam,

As you are aware, recently, Hon'ble the CJI, vide his D.O. No.CJI/CC/Comp/2014/1405 dt. 3-10-2014, addressed to the Chief Justice of all the High Courts, has asked the High Courts and subordinate judiciary not to entertain any complaint against a judicial officer unless it is accompanied by sworn affidavits and verifiable material to substantiate the allegation. Expressing concern over the large number of complaints being filed against subordinate judiciary by people having vested interest and personal agenda, Hon'ble CJI has directed that authenticity of the complaints must be ascertained before any action is taken on it. In view of the provisions of the Article 235 of the Constitution, further action relating to the grievances/complaints against the judicial officers lies at the High Court level.

All the Chief Justices of the High Courts have been requested to give publicity to these guidelines laid down in the communication dated 3<sup>rd</sup> October, 2014.

This being the position, you are requested to give such wide publicity including through website of the High Courts and subordinate Courts under the control of the High Court so that litigants having any grievances/complaints relating to the judiciary are aware of the procedure required to be followed in such cases. Department of Justice may be apprised of the action taken in this regard so that once publicity has been given to these guidelines, complaints/grievances received in the Department of Justice can be responded to by referring to these guidelines.

Yours faithfully,

(Y.M. Pande)  
Director (Justice)  
Telefax: 23072135